

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.25**  
**C.P. No.62/BB/2024**

**IN THE MATTER OF:**

M/s. Goldens Sapna Ventures (india) (OPC) Pvt. Ltd. ... Petitioner  
Vs.  
ROC, Karnataka ... Respondent

**Order under Section 252 of Companies Act, 2013**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Theerthesh B. S. & Shri G. Shivanarayana

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the ROC, Karnataka. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent along with a copy of the petition and other material documents through e-mail as well as by speed post and to file an affidavit of service along with tracking report in the registry well before the next date of hearing. Upon receipt of the notice, ROC is directed to file reply within three weeks, after serving the copy on the other side.
3. List the matter on **05.09.2024**.

**-Sd-**  
**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**  
Anishma

**-Sd-**  
**(K. BISWAL)**  
**MEMBER (JUDICIAL)**